

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 17th day of January, 2002.

Original Application No.975 of 2000.

CORAM:-

Hon'ble Mr. C.S.Chadha, A.M:

Mangalia Ram S/o Gulab

Retired Switch Man,

Central Railway, Jhansi Bivision,

R/o Village-Piparai Kapura, Post-Hetampur,

District Morena.

(Sri HP Pandy/Sri AD Prabhakar, Advocates)

..... Applicant

Versus

1. Union of India through General Manager,

Central Railway, Headquarters' Office,

CST-Mumbai.

2. Divisional Railway Manager,

Central Railway, Jhansi.

3. Senior Divisional Operating Manager,

Central Railway, Jhansi.

(Sri A.K. Gaur, Advocate)

..... Respondents

O R D E R (O\_r\_a\_l)

By Hon'ble Mr. C.S. Chadha, A.M.

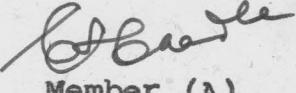
The case of the applicant is that he was serving as Switchman from which post the avenue of promotion is to the post of Guard, 'C'. There is a requirement that such a person should be sent for two months' training before he can be promoted. The applicant was selected for Course No.311 which he could not attend because he was relieved one day late and, therefore, was sent back by the Principal of the Training School. Thereafter he was again selected for Course No.312, a course which he could not complete because his mother expired in the middle of

*Chadha*

the course. Thereafter he was selected for Course No.317 for which he was not relieved. Ultimately six months before retirement, there was a direction from the higher authorities not to book him for training because he was retiring shortly.

2. The case of the applicant is that had he been trained in time, he would have received promotion and thereby a higher pension. He applied for higher pension to the Pension Court but his request was not heeded. On the other hand learned counsel for the respondents states that the case is highly time barred because the applicant retired in 1994 and the OA was filed in 2000 and no formal representation was made to the Railway authorities prior to that date for considering his promotion because he could not complete training due to no fault of his own. An application for higher pension, merely to the Pension Court is not the proper forum for the redressal of his grievance for a promotion.

3. I am in agreement with the learned counsel for the respondents. The case is highly time barred and merits no consideration. The OA is, therefore, dismissed being highly time barred. There shall be no order as to costs.

  
Member (A)

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